

**New Delhi Super Bazar**

\*657. SHRI LOKANATH MISRA:

SHRI K. P. SINGH DEO:

SHRI K. C. PANDA:

SHRI DEBANANDA AMAT:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that the New Delhi Super Bazar restricted the sale of sugar and pulses to only those who buy grocery or toilet goods worth Rs. 50 and Rs. 100 respectively;

(b) whether this system violates certain provisions of the Monopolies and Restricted Trade Practices Act;

(c) whether the Monopolies and the Trade Practices Commission issued a show-cause notice on the management of the Super Bazar; and

(d) if so, the action taken by Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB SHINDE): (a) to (d) A statement is laid on the Table of the Sabha.

(a) On the 29th August, 1973, the Super Bazar, Delhi, issued a circular to the effect that no customer should be allowed more than two Kg. of pulses and two Kg. of sugar at a time, except that regular customers, buying other grocery and toilet articles worth not less than Rs. 50 and Rs. 100, could be allowed 5 Kg. and 10 Kg., respectively, of pulses and sugar each.

(b) & (c) The Monopolies and Restrictive Trade Practices Commission issued a letter to the General Manager of the Super Bazar on the 5th September, 1973, drawing his attention to various provisions of the Monopolies and Restrictive Trade Practices Act, 1969, and suggesting review of the relevant instructions, keeping in view those provisions of the Act. The Super Bazar withdrew the circular in question, and also explained to the Commission the reasons for the issue of the circular, namely, ensuring equitable distribution to genuine consumers and prevention of hoarding, when the stocks were limited and the prices of the articles in the Super Bazar were much lower than the prevailing market rates. Thereupon, the Monopolies and Restrictive Trade Practices Commission decided not to pursue the matter further.

(d) In view of the position stated above, no action is required by the Government.

**Shipping targets for Fifth Plan Period**

SHRI K. CHOUDHURY: SHRI K. B. CHETTRI: SHRI SARDAR AM J AD ALI: SHRI HARSH DEO MALAVIYA:

Will the Minister of SHIPPING AND IRRAWPOKT be pleased to state:

ia. whether any shipping targets have been fixed (or in the Fifth Plan; fb) if so, the expected outlay; and

ii. the various types of shipping.

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI KAMLAPATI TRIPATHI): (a) to (c) In the draft Five Year Plan presented to the National Development Council provides a shipping target of 8.6 million gmt. with another 1 million gmt. as advance action for the 6th Plan. The plan also provides for a sum of Rs. 10 crores for grant of subsidy to the Shipping Development fund committed for meeting the cash involved in charging concessional rate of interest on loans to shipping companies.

No detailed break-up of outlay for various types of shipping has been worked out as yet.

Pulpwood Projects in North India

i.v. SHRI C. R. PAI: II:

SHRI M. S. ABDUL K. HADER:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether any talks were held recently between Government and the Food and Agricultural Organisation for financing three pulpwood projects in North India by the World Bank?

if so, the details of the discussions held; and

(c) the particulars of the forest areas where preliminary survey are proposed to be undertaken?

iii. MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH): (a) and (b) No talks were held with IAO about financing 3 Pulpwood Projects in North India by the World Bank. However, preliminary discussions were held with a high level World Bank Team which visited India in June, 1973, about viable Forestry projects for World Bank financing. As the Team showed interest in such projects, State Governments and Union Territories Administrations were advised to prepare projects for World Bank financing. 12 States/ Union Territories indicated their interest in